

Demands Nos. 2 to 5, 7 to 9, 14 to 16 and 20:"

The motion was adopted.

17.39 hrs.

APPROPRIATION (RAILWAYS)
 NO. 2 BILL*, 1970

THE MINISTER OF RAILWAYS (SHRI NANDA) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of railways.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of railways."

The motion was adopted.

SHRI NANDA : I introduce† the Bill.

I beg to move†† :

"That the Bill to authorise payment and appropriation of certain further sums from out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of railways, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of railways, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : Now we take up clause-by-clause consideration.

Mr. Nambiar made a few observations and I thought he would not rest satisfied if I did not say something about one or two points of a general nature. One is about the Railway Protection Force. Our feeling is that, in spite of that Force on which we are incurring heavy expenditure, some improvement may have occurred but still the thefts, the pilferages and other mal-practices for which anti-social elements may be responsible and some of the employees may have a hand in it, are not going down to an extent that we may feel satisfied about. They have to do their work more effectively but, certainly, not misuse any powers and not misbehave and, so far as the use of fire-arms is concerned, they cannot have recourse to it except in self-defence. If there is any special case that the hon. Member may have in mind, he may bring it to my notice and I shall certainly go into that and do whatever is necessary in that case.

Regarding the cut motion about Indian Railways becoming a member of the International Railway Congress Association and the International Union of Railways, we feel that the performance of the Indian Railways both in respect of the International Railway Congress Association and the International Union of Railways is to keep in touch with modern railway technology. That is a good enough purpose and I do not think we should grudge the expenditure that is being incurred on that.

MR. DEPUTY-SPEAKER : I shall put all the cut motions Nos. 3, 4, 5 and 6 in the name of Shri Nambiar to the vote of the House.

All the cut motions were put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1970, in respect of the following demands entered in the second column thereof—

*Published in Gazette of India Extra ordinary, Part II, Section 2, dated 28-3-1970.

†Introduced with the recommendation of the President.

††Moved with the recommendation of the President.

[Mr. Deputy-Speaker]

The question is :

"The Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 2 and 3, the Schedule. Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI NANDA : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill passed."

The motion was adopted.

17.41 hrs.

STATUTORY RESOLUTION RE : HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES ORDINANCE
AND
HARYANA AND PUNJAB AGRICULTURAL UNIVERSITIES BILL

MR. DEPUTY-SPEAKER : Now we take up the Statutory Resolution of Shri Shri Chand Goyal disapproving the Haryana and Punjab Agricultural Universities Ordinance, 1970 (Ordinance No. 1 of 1970) promulgated by the President on the 2nd February, 1970.

Shri Shri Chand Goyal

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to move :

"That this House disapproves of the Haryana and Punjab Agricultural Universities Ordinance, 1970 (Ordinance No. 1 of 1970) promulgated by the President on the 2nd February, 1970."

Sir, to appreciate the circumstances in which the Ordinance has been brought, I will state a little background. The background is that in 1961 the Punjab Agricultural University came into existence with headquarters at Ludhiana, but sometime subsequently two campuses were started—one at Hissar and the other, Palampur in Kangra District. My notice of disapproval will be on the ground that no arrangement has been

made to create a separate University for Himachal Pradesh at Palampur and it is, unfortunately, that politics entered into it. I will not hesitate to say that since the Chief Minister of Himachal Pradesh, Mr. Parmar and another Member of Rajya Sabha, Shrimati Satyavati Dang have built up their big agricultural farms on the border of the two districts of Mahasu and the area from which the Chief Minister hails, they are interested in not developing the college at Palampur into a university. On the other hand, they are interested in setting up a separate agricultural college in Solan. This will be very unfortunate because the decision will not be taken on merits but on political considerations. In fact the campus at Palampur is as good as the one in Hissar but since the State Government does not favour the idea of setting up an agricultural university or the conversion of the campus at Palampur into an agricultural university, the Government is saying 'We will have a multi-purpose university for Himachal Pradesh.'

17.43 hrs.

[Shri K. N. Tiwary in the Chair]

That is why I have moved this motion for disapproving the ordinance because whereas it makes a satisfactory arrangement for Haryana, it has failed to make a similar arrangement for Himachal Pradesh. Sir, I would like to add that Himachal Pradesh being a very important area from the point of view of research as well as from the point of view of enhancing agricultural wealth and the forest wealth, it is desirable that a separate University for Himachal Pradesh be set up at Palampur and its campus be converted to a university.

I have another grievance also. You must be remembering that according to the provisions of the Punjab Recorganization Act the division of all assets was to be done in the proportion of : Punjab—54.84%, Haryana—37.38% and Himachal Pradesh and Chandigarh (Union Territories)—7.78%.

But unfortunately what is now being done is that assets are being transferred in the ratio of 60 : 40 and no allocation is made, no decision is being taken, for separating the share or at least for fixing the share